

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.)..... CRLMP No(s).
14489/2016

(Arising out of impugned final judgment and order dated 09-05-2014
in CRLA No. 2588/1988 passed by the High Court Of Judicature At
Allahabad)

AKBAR ALI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 11-01-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Vivek Mishra, Adv.
Mr. Srilik Nath Rath, Adv.
Mr. Y.P. Singh, Adv.
Dr. Sushil Balwada, AOR

For Respondent(s) Mr. Samar Vijay Singh, AOR
Mr. Rajesh Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Hearing expedited.

Shah Ali-Petitioner No. 2 before us has, pursuant to our order
dated 07.04.2017, been examined by the Juvenile Justice Board,
which Board has declared that he was 12 (twelve) years old at the
time of the incident.

This being the case, Petitioner No. 2, be released on bail
immediately.

(MANAV SHARMA)
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)
ASSISTANT REGISTRAR